

[Shri Hathi]

of the Coal Mines Provident Fund and Bonus Schemes Act, 1948 :—

- (i) The Rajasthan Coal Mines Bonus (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1721 in Gazette of India dated the 21st September, 1968.
- (ii) The Andhra Pradesh Coal Mines Bonus, (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 1722 in Gazette of India dated the 21st September 1968.
- (iii) The Coal Mines Bonus (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 1723 in Gazette of India dated the 21st September, 1968.
- (iv) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 1724 in Gazette of India dated the 21st September, 1968.
- (v) The Assam Coal Mines Bonus (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 1725 in Gazette of India dated the 21st September, 1968.
- (vi) The Coal Mines Provident Fund (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 1726 in Gazette of India dated the 21st September, 1968.
- (vii) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 1727 in Gazette of India dated the 21st September, 1968.
- (viii) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1968, published in Notification No. G.S.R.

1728 in Gazette of India dated the 21st September, 1968.

- (ix) The Andhra Pradesh Coal Mines Bonus (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1895 in Gazette of India dated the 26th October, 1968.
- (x) The Coal Mines Bonus (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1896 in Gazette of India dated the 26th October, 1968.
- (xi) The Assam Coal Mines Bonus (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1897 in Gazette of India dated the 26th October, 1968.
- (xii) The Rajasthan Coal Mines Bonus (Fifth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1898 in Gazette of India dated the 26th October, 1968. [Placed in Library. See No. LT-2083/68].

FOOD CORPORATIONS (FOURTH AMENDMENT) RULES, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table—

- (1) A copy of the Food Corporations (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 1597 in Gazette of India dated the 29th August, 1968, under subsection (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-2084/68].
- (2) A copy of the Seeds Rules, 1968, published in Notification No. G.S.R. 1632 in Gazette of India dated the 2nd September, 1968, under subsection (3) of section 25 of the

Seeds Act, 1966. [Placed in Library. See No. LT-2085/68].

- (3) A copy of the Calcutta Thika Tenancy Stay of Proceedings (Temporary Provisions) Amendment Act, 1968, (President's Act No. 25 of 1968) published in Gazette of India dated the 25th September, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-2086/68].
- (4) A copy of the Review by the Government on the working of the Nation Seeds Corporation Limited, New Delhi (Hindi and English versions) for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-2087/68].

PAYMENT OF WAGES (AIR TRANSPORT SERVICES) RULES

SHRI HATHI : I beg to lay on the Table a copy of the Payment of Wages (Air Transport Services) Rules, 1968, published in Notification No. S.O. 3036 in Gazette of India dated the 7th September, 1968, under sub-section (6) of section 26 of the Payment of Wages Act, 1936 [Placed in Library. See No. LT-2088/68].

ESTIMATES COMMITTEE

FIFTY-NINTH AND SIXTY-SECOND REPORTS

SHRI SHANTILAL SHAH : (Bombay North West) : I beg to present the following Reports of the Estimates Committee :—

- (1) Fifty-ninth Report regarding action taken by Government on the recommendations contained in the Seventy-second Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Rehabilitation — Dandakaranya Project.

- (2) Sixty-second Report regarding action taken by Government on the recommendations contained in the Fourth Report of the Estimates Committee on the Ministry of Education—(i) National Museum, New Delhi and (ii) National Gallery of Modern Art, New Delhi.

12.35 Hrs.

MATTER UNDER RULE 377

PRIME MINISTER'S MEETING WITH OPPOSITION LEADERS RE. CENTRAL GOVERNMENT EMPLOYEES' STRIKE

श्री अटल बिहारी वाजपेयी (बलरामपुर) :

अध्यक्ष महोदय, कल 2 बजने में जब 10 मिनट बाकी थे, हम आप के कमरे में एकत्रित हुए थे। उस समय विरोधी दल के नेताओं के साथ संसद्-कार्य मन्त्री, डा० राम सुभग सिंह और श्री गुजराल भी मौजूद थे। वहां यह निश्चय किया गया था कि डा० राम सुभग सिंह विरोधी दल के नेताओं के साथ प्रधान मंत्री की एक मुलाकात तय करेंगे, जिस में केन्द्रीय कर्मचारियों के मामले पर विचार हो सके। डा० राम सुभग सिंह ने उस समय यह जरूर कहा था कि इस मामले के साथ और भी मामलों पर चर्चा हो सकती है, जिस पर किसी की आपत्ति नहीं हो सकती है, लेकिन हम चाहेंगे कि चूंकि इस समय केन्द्रीय कर्मचारियों का मामला देश और सदन के सामने है, इसलिए उस पर चर्चा की जाए। जब यह निश्चय हो गया, तो हम समझते थे कि इस निश्चय पर सरकार कायम है। लेकिन आज समाचार-पत्रों में कुछ ऐसी खबरें छपी हैं, जिन से हमारे मनो में सन्देह हुआ है। मैं चाहता हूँ कि डा० राम सुभग सिंह उस सन्देह का निराकरण करें और शीघ्र से शीघ्र हमारी बैठक का आयोजन करें।

SHRI SURENDRANATH DWIVEDI (Kendrapara) : Some of us wanted that the announcement should be made in the House, but you were good enough to tell us that since the assurance was given in your presence, it was as good as having been given in the House.